

## HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 1.5.2023 is as under:-

### Division Benches

<p>DB-I Hon'ble Mr. Justice Satish Chandra Sharma (Chief Justice) Hon'ble Mr. Justice Subramonium Prasad</p>	<ol style="list-style-type: none"><li>1. All PIL matters.</li><li>2. Letters Patent Appeals (other than service matters) for the years 2021, 2022 and 2023.</li><li>3. Letters Patent Appeals (pertaining to service) of the year 2021, 2022 and 2023.</li><li>4. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax for the year 2021, 2022 and 2023.</li><li>5. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigation, Trial, Prosecutions etc.</li><li>6. Writ Petitions (Tender).</li><li>7. Misc. Writ Petitions invoking constitutional provisions and Writ Petitions other than the specified categories.</li><li>8. Matters to be heard by Commercial Appellate Division.</li><li>9. Regular hearing matters of the above categories.</li></ol>
<p>DB-II Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Talwant Singh</p>	<ol style="list-style-type: none"><li>1. Matters relating to street vendors/Tehbazari.</li><li>2. First Appeals from Orders (Original Side) of the years 2022 and 2023.</li><li>3. Criminal Contempt Petitions.</li><li>4. Criminal Contempt References.</li><li>5. Criminal Writ Petitions including those relating to Habeas Corpus and Preventive Detention.</li><li>6. Criminal Appeals for the years 2020, 2021, 2022 and 2023.</li><li>7. Matters to be heard by Commercial Appellate Division.</li><li>8. Regular hearing matters of the above categories.</li></ol>
<p>DB-III Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice Saurabh Banerjee</p>	<ol style="list-style-type: none"><li>1. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax upto the year 2020.</li><li>2. Writ Petitions challenging orders passed by the High Court on Administrative Side.</li><li>3. IPR Appellate Division to hear all categories of matters relating to IPR.</li><li>4. Matters to be heard by Commercial Appellate Division.</li><li>5. Regular hearing matters of the above categories.</li></ol>

<p>DB-IV Hon'ble Mr. Justice Rajiv Shakdher Hon'ble Mr. Justice Girish Kathpalia</p>	<ol style="list-style-type: none"> <li>1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Direct Tax (including Municipal Tax).</li> <li>2. Income Tax References, Wealth Tax and Gift Tax cases.</li> <li>3. Income Tax Appeals.</li> <li>4. Writ Petition (Tax) other than those listed before DB-IX.</li> <li>5. Matters to be heard by Commercial Appellate Division.</li> <li>6. Regular hearing matters of the above categories.</li> </ol>
<p>DB-V Hon'ble Mr. Justice Suresh Kumar Kait Hon'ble Ms. Justice Neena Bansal Krishna</p>	<ol style="list-style-type: none"> <li>1. Writ petitions (Service) relating to Armed Forces.</li> <li>2. Contempt Appeals.</li> <li>3. Regular First Appeals (Original Side) .</li> <li>4. Matters to be heard by Commercial Appellate Division.</li> <li>5. Regular hearing matters of the above categories.</li> </ol>
<p>DB-VI Hon'ble Ms. Justice Mukta Gupta Hon'ble Ms. Justice Poonam A. Bamba</p>	<ol style="list-style-type: none"> <li>1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc.</li> <li>2. Criminal Appeals upto the year 2019.</li> <li>3. Death Sentence References.</li> <li>4. Criminal Leave Petitions.</li> <li>5. Criminal Revision Petitions.</li> <li>6. Matters to be heard by Commercial Appellate Division.</li> <li>7. Regular hearing matters of the above categories.</li> </ol>
<p>DB-VII Hon'ble Mr. Justice Najmi Waziri Hon'ble Mr. Justice Sudhir Kumar Jain</p>	<ol style="list-style-type: none"> <li>1. Writ Petitions (AIFR, BIFR, DRT, DRAT &amp; Lokayukta).</li> <li>2. Writ Petitions relating to MTNL, MCD &amp; NDMC.</li> <li>3. Letters Patent Appeals upto the year 2017.</li> <li>4. First Appeals from Orders (Origl. Side) upto the year 2018</li> <li>5. Letters Patent Appeals (pertaining to service) of the year 2018, 2019 and 2020.</li> <li>6. Execution First Appeals (Original Side).</li> <li>7. Matters to be heard by Commercial Appellate Division.</li> <li>8. Regular hearing matters of the above categories.</li> </ol>
<p>DB-VIII Hon'ble Mr. Justice Sanjeev Sachdeva Hon'ble Mr. Justice Manoj Jain</p>	<ol style="list-style-type: none"> <li>1. Misc. Appeals (PMLA).</li> <li>2. RERA Appeals.</li> <li>3. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Service.</li> <li>4. Appeals against the orders of the Family Courts.</li> <li>5. Matters to be heard by Commercial Appellate Division.</li> <li>6. Regular hearing matters of the above categories.</li> </ol>

<p>DB-IX Hon'ble Mr. Justice Vibhu Bakhru Hon'ble Mr. Justice Amit Mahajan</p>	<ol style="list-style-type: none"> <li>1. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Indirect Tax.</li> <li>2. Letters Patent Appeals (other than service matters) for the years 2018, 2019 and 2020.</li> <li>3. Sales Tax cases and GST cases + ST Ref.</li> <li>4. First Appeals from Orders (Original Side) of the years 2019, 2020 &amp; 2021.</li> <li>5. Company Appeals.</li> <li>6. Service Tax cases, Central Excise Act cases, Custom Act cases and VAT Appeals.</li> <li>7. Writ Petitions pertaining to Service Tax, Central Excise Act, Custom Act and Value Added Tax (VAT) cases.</li> <li>8. Regular First Appeals from orders of Copyright Board.</li> <li>9. Matters to be heard by Commercial Appellate Division.</li> <li>10. Regular hearing matters of the above categories.</li> </ol>
<p>DB-X Hon'ble Mr. Justice V.Kameswar Rao Hon'ble Mr. Justice Anoop Kumar Mendiratta</p>	<ol style="list-style-type: none"> <li>1. Writ Petitions (Service) arising out of the orders of CAT.</li> <li>2. Writ Petitions (Co-op. Societies)</li> <li>3. Writ Petitions (Land Acquisition).</li> <li>4. Writ petitions pertaining to Service Matters required to be listed before the Division Bench.</li> <li>5. Appeals under the Chartered Accountants Act.</li> <li>6. Matters to be heard by Commercial Appellate Division.</li> <li>7. Regular hearing matters of the above categories.</li> </ol>

Single Benches (Civil Jurisdiction)

<p>Hon'ble Ms. Justice Rekha Palli</p>	<ol style="list-style-type: none"> <li>1. Civil Misc. Main (MV Act).</li> <li>2. MACT Appeals from the year 2016 onwards.</li> <li>3. Land Acquisition Appeals upto the year 2018.</li> <li>4. Civil Writ Petitions (Labour) from the year 2011 onwards</li> <li>5. Transfer Petitions (Civil).</li> <li>6. All categories of Matrimonial Cases.</li> <li>7. Regular hearing matters of the above categories.</li> </ol>
<p>Hon'ble Ms. Justice Prathiba M. Singh</p>	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. of the years 2020, 2021, 2022 and 2023.</li> <li>2. Civil Writ Petitions (RTI).</li> <li>3. Civil Writ Petitions (S.H. at Work place and mines).</li> <li>4. Regular hearing matters of the above categories.</li> </ol>
<p>Hon'ble Ms. Justice Jyoti Singh</p>	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions (Service) from the year 2016 onwards</li> <li>2. Regular First Appeals of the years 2020, 2021 and 2023.</li> <li>3. First Appeals from Orders (MACT).</li> <li>4. Civil Revision Petitions.</li> <li>5. Regular hearing matters of the above category.</li> </ol>

Hon'ble Mr. Justice Manoj Kumar Ohri	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB, and MTNL).</li> <li>2. Civil Writ Petitions (MCD)</li> <li>3. Civil Writ Petitions (NDMC)</li> <li>4. Civil Writ Petitions (Waqf Board)</li> <li>5. Civil Writ Petitions (STA)</li> <li>6. First Appeals from Orders (other than MV Act).</li> <li>7. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Purushaindra Kumar Kaurav	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions (Election)</li> <li>2. Civil Writ Petitions (Education).</li> <li>3. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions.</li> <li>4. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Ms. Justice Tara Vitasta Ganju	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions (DDA) of the years 2019, 2020, 2021, 2022 &amp; 2023.</li> <li>2. Rent Control Revisions of the years 2019, 2020, 2021, 2022 &amp; 2023.</li> <li>3. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. of the year 2019.</li> <li>4. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Ms. Justice Mini Pushkarna	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land.</li> <li>2. All categories of cases under the P.P. Act.</li> <li>3. Civil Writ Petitions (Service) upto the year 2015.</li> <li>4. Regular First Appeals upto the year 2014.</li> <li>5. Civil Writ Petitions (Education) relating to admissions in schools, CBSE matters, evaluation/totaling of marks in examination and matters relating to Managing Committee of aided schools.</li> <li>6. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Tushar Rao Gedela	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India, etc. upto the year 2012.</li> <li>2. Civil Misc. Main (other than MV Act, PP Act and matrimonial cases)</li> <li>3. Land Acquisition Appeals of 2019, 2020, 2021, 2022 &amp; 2023</li> <li>4. Regular First Appeals of the years 2017, 2018 and 2019.</li> <li>5. Regular Second Appeals.</li> <li>6. Execution First Appeals.</li> <li>7. Execution Second Appeals.</li> <li>8. C.M.I.</li> <li>9. Original Reference.</li> <li>10. Regular hearing matters of the above category.</li> </ol>
Hon'ble Ms. Justice Manmeet Pritam Singh Arora	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions (DDA) upto the year 2018.</li> <li>2. Civil Contempt Petitions.</li> <li>3. Rent Control Revisions upto the year 2018.</li> <li>4. Regular hearing matters of the above categories.</li> </ol>

Hon'ble Mr. Justice Gaurang Kanth	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, airport Authority of India etc. from the year 2013 to 2018.</li> <li>2. Regular First Appeals of the years 2015, 2016, 2022 &amp; 2023</li> <li>3. Civil Writ Petitions (Labour) upto the year 2010.</li> <li>4. MACT Appeals upto the year 2015.</li> <li>5. Regular hearing matters of the above categories.</li> </ol>
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Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice Yogesh Khanna	<ol style="list-style-type: none"> <li>1. Bail matters.</li> <li>2. Criminal Appeals of the year 2022 and 2023.</li> <li>3. Criminal Revision Petition of the year 2017 &amp; 2023.</li> <li>4. CrI. Misc. Main cases of the year 2021 and 2023.</li> <li>5. Criminal Leave Petitions of the year 2019 and 2023.</li> <li>6. Writ Petitions (CrI) of years 2016, 2017, 2018, 2019 &amp; 2023.</li> <li>7. Cases relating to sexual harassment.</li> <li>8. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Anup Jairam Bhambhani	<ol style="list-style-type: none"> <li>1. Bail matters.</li> <li>2. Criminal Appeals of the years 2015, 2016 &amp; 2023.</li> <li>3. CrI. Misc. Main cases of the years 2017 and 2023.</li> <li>4. CrI. Revision Petitions of the year 2022 &amp; 2023.</li> <li>5. CrI. Leave Petitions of the year 2023.</li> <li>6. Writ Petitions (Criminal) of the year 2020 and 2023.</li> <li>7. Cases relating to sexual harassment.</li> <li>8. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Rajnish Bhatnagar	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Writ Petitions (CrI) of the year 2023.</li> <li>3. Criminal Appeals of the years 2012, 2013, 2014 &amp; 2023.</li> <li>4. Criminal Misc. Main cases of the years 2015, 2016 and 2023.</li> <li>5. Criminal Revision Petition of the years 2020 and 2023.</li> <li>6. Cases relating to sexual harassment.</li> <li>7. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Jasmeet Singh	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Criminal Appeals of the years 2020 &amp; 2023.</li> <li>3. Criminal Misc. Main cases of the year 2023.</li> <li>4. Criminal Revision Petitions of the years 2014 &amp; 2023.</li> <li>5. Writ Petitions (CrI) of the year 2023.</li> <li>6. Criminal Leave Petitions of the years 2018, 2022 &amp; 2023.</li> <li>7. Cases relating to sexual harassment.</li> <li>8. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Dinesh Kumar Sharma	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. CrI. Appeals of the years 2007, 2008 &amp; 2023.</li> <li>3. Criminal Misc. Main cases of the year 2022 &amp; 2023.</li> <li>4. Criminal Revision Petition of the year 2015, 2016 &amp; 2023.</li> <li>5. Writ Petitions (CrI) of the year 2023.</li> <li>6. CrI. Leave Petitions of the year 2023.</li> <li>7. Criminal cases relating to sitting/former MPs/MLAs.</li> <li>8. Cases relating to sexual harassment.</li> <li>9. Regular hearing matters of the above categories.</li> </ol>

Hon'ble Ms. Justice Swarana Kanta Sharma	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Crl. Appeals of the years 2009, 2010, 2011 and 2023.</li> <li>3. Criminal Misc. Main cases upto the year 2010 and of the years 2019, 2020 and 2023.</li> <li>4. Crl. Revision Petitions of the years 2018 and 2023.</li> <li>5. Writ Petitions (Crl) upto the year 2015 and 2023.</li> <li>6. Cases relating to sexual harassment.</li> <li>7. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Vikas Mahajan	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Criminal Appeals upto the year 2006 and of the years 2019 &amp; 2023.</li> <li>3. Crl. Leave Petitions of the year 2021 and 2023.</li> <li>4. Writ Petitions (Crl) of the years 2021 &amp; 2023.</li> <li>5. Cases relating to sexual harassment.</li> <li>6. Regular hearing matters of the above categories</li> </ol>
Hon'ble Mr. Justice Anish Dayal	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Criminal Appeals of the years 2021 &amp; 2023</li> <li>3. Criminal Revision Petition of the year 2021 &amp; 2023.</li> <li>4. Criminal Leave Petitions upto the year 2017, 2020 &amp; 2023.</li> <li>5. Criminal Misc. Main cases of the years 2018 and 2023.</li> <li>6. Writ Petitions (Crl) of the year 2022 &amp; 2023.</li> <li>7. Transfer Petitions (Criminal).</li> <li>8. Cases relating to sexual harassment.</li> <li>9. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Amit Sharma	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Criminal Appeals of the years 2017, 2018 &amp; 2023.</li> <li>3. Criminal Misc. Main cases of the years 2011, 2012, 2013, 2014 &amp; 2023.</li> <li>4. Criminal Revision Petitions upto the year 2013 and of the years 2019 &amp; 2023.</li> <li>5. Writ Petitions (Crl) of the year 2023.</li> <li>6. Cases relating to sexual harassment.</li> <li>7. Regular hearing matters of the above categories.</li> </ol>

Original Jurisdiction (Civil)

<p>Hon'ble Mr. Justice Yashwant Varma (Judge-in-Charge)</p> <p>('C' Court)</p>	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division.</li> <li>2. Original Side Matters (including Finals) of the years 2019, 2020, 2021, 2022 &amp; 2023.</li> <li>3. Matters under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 of the year 2021, 2022 &amp; 2023.</li> <li>4. All Execution Petitions including the petitions under the Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 of the year 2021, 2022 &amp; 2023.</li> <li>5. Regular hearing matters of the aforesaid categories.</li> </ol>
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Hon'ble Mr. Justice Navin Chawla (‘F’ Court)	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division.</li> <li>2. Original Side Matters (including Finals) of the years 2014, 2015, 2020, 2021, 2022 &amp; 2023.</li> <li>3. Matters under the Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 (including Finals) of the years 2016, 2018, 2022 &amp; 2023.</li> <li>3. Regular hearing matters of the aforesaid categories.</li> </ol>
Hon'ble Mr. Justice Chandra Dhari Singh (‘G’ Court)	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division.</li> <li>2. Matters under the Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 (including Finals) of the years 2019, 2020, 2021, 2022 &amp; 2023.</li> <li>3. Original Side Matters (including Finals) upto the year 2013 and of the years 2021, 2022 &amp; 2023.</li> <li>4. Regular hearing matters of the aforesaid categories.</li> </ol>
Hon'ble Mr. Justice Prateek Jalan (‘A’ Court)	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division.</li> <li>2. Original Side Matters (including Finals) of the years 2016, 2017, 2022 &amp; 2023.</li> <li>3. Matters under the Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 (including Finals) of the years 2015, 2017, 2018, 2019, 2020, 2021, 2022 &amp; 2023.</li> <li>4. Execution Petitions under the Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 upto the year 2020.</li> <li>5. Regular hearing matters of the aforesaid categories.</li> </ol>
Hon'ble Mr. Justice Sachin Datta (‘D’ Court)	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division.</li> <li>2. Original Side Matters (including Finals) of the years 2018, 2019, 2020, 2021, 2022 &amp; 2023.</li> <li>3. Matters under the Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 (including Finals) upto 2014 and of the years 2020, 2021, 2022 &amp; 2023.</li> <li>4. Regular hearing matters of the aforesaid categories.</li> </ol>

#### IP Division

Hon'ble Mr. Justice C. Hari Shankar (‘E’ Court)	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division relating to IPR disputes.</li> <li>2. Matters relating to Intellectual Property Rights.</li> <li>3. IPR Suits of the years 2021, 2022 &amp; 2023.</li> <li>4. Regular hearing matters of the above category.</li> </ol>
Hon'ble Mr. Justice Sanjeev Narula (‘Y’ Court)	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division relating to IPR disputes.</li> <li>2. Matters relating to Intellectual Property Rights.</li> <li>3. IPR Suits upto the year 2014 and of the years 2019, 2020, 2022 &amp; 2023.</li> <li>4. All Company Matters.</li> <li>5. Regular hearing matters of the above category.</li> </ol>
Hon'ble Mr. Justice Amit Bansal (‘H’ Court)	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division relating to IPR disputes.</li> <li>2. Matters relating to Intellectual Property Rights.</li> <li>3. IPR Suits of the years 2015, 2016, 2017, 2018, 2022 &amp; 2023.</li> <li>4. Regular hearing matters of the above category.</li> </ol>

General Notes:

1. All fresh PILs shall be listed before the Bench presided over by the Chief Justice.
2. Mentioning of urgent matters will be before DB-I.
3. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.
4. All Public Interest Litigation Matters irrespective of their being part heard (other than those transferred by the Roster Bench) be listed before the Roster Bench i.e. DB-1.
5. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
6. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.
7. 'Commercial Appellate Division' has been constituted with ten Division Benches, namely, DB-I, DB-II, DB-III, DB-IV, DB-V, DB-VI, DB-VII, DB-VIII, DB-IX and DB-X. Hon'ble Judges who are members of said Division Benches, as per the present roster, have been nominated to be the Judges of the Commercial Appellate Division.
8. Matters to be heard by the Commercial Appellate Division shall be assigned by the Chief Justice amongst the seven Commercial Appellate Divisions.
9. 'Commercial Division' consists of eight benches of a Single Judge each. Hon'ble Mr. Justice Yashwant Varma, Hon'ble Mr. Justice Navin Chawla, Hon'ble Mr. Justice C. Hari Shankar, Hon'ble Mr. Justice Chandra Dhari Singh, Hon'ble Mr. Justice Prateek Jalan, Hon'ble Mr. Justice Sanjeev Narula, Hon'ble Mr. Justice Amit Bansal and Hon'ble Mr. Justice Sachin Datta have been nominated to be the Judges of the 'Commercial Division'.
10. Hon'ble Mr. Justice C. Hari Shankar, Hon'ble Mr. Justice Sanjeev Narula and Hon'ble Mr. Justice Amit Bansal have been nominated to function as 'IP Division'.
11. Matters to be heard by the IP Division shall be assigned by Hon'ble Judge In-charge (Original Side) amongst the three IP Divisions.
12. In the event of change in the Judges nominated by the Chief Justice constituting the 'Commercial Division' and 'Commercial Appellate Division', part-heard matters shall stand transferred to the Hon'ble Judge who will have the power of 'Commercial Division' and 'Commercial Appellate Division', limited to that case only.
13. Hon'ble Judge-in-Charge, Original Side will distribute fresh Arbitration Matters including Commercials Matters under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between 'A', 'C', 'D', 'F' & 'G' Courts.
14. Hon'ble Judge-in-Charge, Original Side will mark matters other than Arbitration Matters including Commercial Matters to 'A', 'C', 'D', 'F' & 'G' Courts.



15. All the Hon'ble Judges on the Original Side are empowered to deal with suits/petitions arising under the Arbitration and Conciliation Act,1996 falling under Section 20-B of the Specific Relief Act,1963.
16. All fresh Bail Applications shall be equally distributed amongst all the Single Bench Judges sitting on the Criminal Roster.
17. Fresh Criminal Leave Petitions shall be equally distributed between Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Anup Jairam Bhambhani, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Dinesh Kumar Sharma, Hon'ble Mr. Justice Vikas Mahajan and Hon'ble Mr. Justice Anish Dayal.
18. Fresh Criminal Appeals shall be equally distributed amongst Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Anup Jairam Bhambhani, Hon'ble Mr. Justice Rajnish Bhatnagar, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Dinesh Kumar Sharma, Hon'ble Ms. Justice Swarana Kanta Sharma, Hon'ble Mr. Justice Vikas Mahajan, Hon'ble Mr. Justice Anish Dayal and Hon'ble Mr. Justice Amit Sharma.
19. Fresh Criminal Writ Petitions shall be equally distributed amongst Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Anup Jairam Bhambhani, Hon'ble Mr. Justice Rajnish Bhatnagar, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Dinesh Kumar Sharma, Hon'ble Ms. Justice Swarana Kanta Sharma, Hon'ble Mr. Justice Vikas Mahajan, Hon'ble Mr. Justice Anish Dayal and Hon'ble Mr. Justice Amit Sharma.
20. Fresh Criminal Revision Petitions shall be equally distributed amongst Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Anup Jairam Bhambhani, Hon'ble Mr. Justice Rajnish Bhatnagar, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Dinesh Kumar Sharma, Hon'ble Ms. Justice Swarana Kanta Sharma, Hon'ble Mr. Justice Anish Dayal and Hon'ble Mr. Justice Amit Sharma.
21. Fresh Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Anup Jairam Bhambhani, Hon'ble Mr. Justice Rajnish Bhatnagar, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Dinesh Kumar Sharma, Hon'ble Ms. Justice Swarana Kanta Sharma, Hon'ble Mr. Justice Anish Dayal and Hon'ble Mr. Justice Amit Sharma.
22. Fresh cases relating to sexual harassment shall be distributed category wise according to roster.
23. All Bail Applications upto the year 2019 shall be listed before Hon'ble Ms. Justice Swarana Kanta Sharma.
24. Cases of the convicts/appellants in jail, whose sentence is about to be completed or have completed the substantial period of the maximum sentence of the offence charged against them, shall be taken up on priority basis and every endeavor should be made to dispose of the same expeditiously.

SD/-  
( SATISH CHANDRA SHARMA )  
Chief Justice

Dated : 01.5.2023